

**IN THE HIGH COURT OF BOMBAY AT GOA
(LD-VC-CRI-32/2020)
IN
CRIMINAL WRIT PETITION NO. 75 OF 2016.**

Suresh M. Mhalsekar Petitioner.
Vs
Swati S. Mhalsekar Respondent.

Shri D. Vernekar, Advocate for the petitioner.
Shri S. Redkar, Advocate for the respondent.

Coram:- DAMA SESHADRI NAIDU, J.

Date:- 17th August 2020.

P.C.

The respondent's counsel has pointed out that the petition had been dismissed for default on more than one occasion and was restored later. In over four years, the petitioner has paid only a meager amount, and now the arrears have come to over ₹1,20,000/-. Therefore, in response to the request by the petitioner's counsel that the matter be taken up on merits, the respondent's counsel insisted that the petitioner should pay the arrears to prove his bonafides. When the Court has suggested that the petitioner pay atleast 1/4th of accumulated amount, the petitioner's counsel, on instructions, has agreed to pay ₹12,000/- by tomorrow itself. As to the balance, he needs time.

2. The petitioner's willingness to pay the amount is recorded. To enable the petitioner to fulfill his undertaking, post the matter on 7.9.2020.

3. If the petitioner deposits ₹12,000/- as agreed by tomorrow, then

the proceedings before the Trial Court will stand stayed for four weeks.

DAMA SESHADRI NAIDU, J.

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